GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UN STARRED QUESTION NO 1368

TO BE ANSWERED ON 30TH JULY, 2021

AMENDMENT TO PREVENTION OF CRUELTY TO ANIMAL ACT, 1960

1368 SMT. PHULO DEV NETAM:

SHRI G. C. CHANDRASHEKHAR:

Will the Minister of Fisheries, Animal Husbandry and Dairying be pleased to state:

(a) whether Government intends to amend the Prevention of Cruelty to Animals Act, 1980 to raise the current penalty of ₹ 50;

(b) If so the details thereof including the expected timelines to amend the same and the quantum of the proposed hiked penalty; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(SHRI PARSHOTTAM RUPALA)

(a) Yes Sir.

(b) & (c) The proposed amendment worked out includes increasing monetary penalties and punishment provisions. The proposal will be put forwards as per the laid down norms for any amendment of acts.

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